Principals, of Delhi Colleges accordingly.

The Minister of Human Resource Development held consultations with Chairman, UGC and Vice-Chancellors of Central Universities to consider measures to mitigate the financial difficulties being faced by them. On the basis of these consultations the Commission has withdrawn its earlier orders in regard to freezing of the maintenance grants of the above institutions during the current financial year.

According to the information furnished by UGC the following -non-plan grants were released by the Commission to the University of Delhi during the last three years:

(Rs. in lakh)

| | |
|---|---|
| 1989-90 | . 2017.95 |
| 1990-91 | 2408.37 |
| 1991-92 | . 2501. 41 |

**Financial crisis in Vishva-Bharati University**

943. SHRI JITENDRABHAI LABHSHANKER BHATT: Will the Minister be pleased to state;

(a) whether it is a fact that Visva-Bharati Universty in West Bengal is facing economic crisis;

(b) if so, whether it is due to cut in Grant by University Grants Commission; and

(c!) what steps Government propose to take to ensure that this, prestigious university runs smoothly?

THE DEPUTY MINISTER IN'THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE (KUMARI SEDJA): (a) to.' (c) Central Univerities are fully funded' by the Central *Government ; through .University Grants Commission (UGC). Keeping in view the present constraints on the availability of resources, Central Government has decided to maintain the level of non-plan expenditure of all Ministries|Departments and autonomous bodies during 1992-93 at the level of last year. .. UGC informed Vice-Chancellors of Central Universities, including Visva; Bharati, accordingly.

The Minister of Human Resource Development held consultations with Chairman, UGC and Vice-Chancellors of Central Universities to consider meaures to mitigate the financial difficulties being faced by them. On the basis of these consultations the Commission has withdrawn its earlier orders in regard to freezing of the maintenance grants of Central Uni-vertitiesi, lincluding Visva-Bhai^ati during 1992-93.

944. *[Transferred to the* 23rd *July* 1992]

**राष्ट्रीय खान नीति**

945. **श्री विनोद शर्मा** : क्या खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने वर्ष 1990 में राष्ट्रीय खान नीति की घोषणा की थी ;

(ख) यदि हां, तो क्या यह भी सच है कि सरकार इस नीति में कतिपय संशोधन करने पर विचार कर रही है ;

(ग) यदि हां, तो इन संशोधनों की क्या आवश्यकता है; और

(घ) इस आवश्यकता को ध्यान में रखने हुए सरकार नई राष्ट्रीय खान नीति कब तक घोषित करने का विचार रखती है?

**खान मंत्रालय के राज्य मंत्री (श्री बलराम सिंह यादव)** : (क) और (ख) जी हां ।

(ग) और (घ) 1991 में औद्योगिक नीति विवरण की घोषणा तथा हाल के

आर्थिक सुधारों से राष्ट्रीय खनिज नीति की समीक्षा करना आवश्यक हो गया था ताकि इसे औद्योगिक नीति विवरण के अनुरूप बनाया जा सके। कोई समय सीमा निर्धारित नहीं की गई है।

**विदेशी एजेंसियों को खनन कार्य का सौंपा जाना**

946. **श्री विनोद शर्मा** : क्या खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह भी सच है कि सरकार भविष्य में खनन कार्य विदेशी एजेंसियों को सौंपने पर विचार कर रही है ;

(ख) क्या यह भी सच है कि सरकार ने भारत में खनन कार्य में रुचि रखने वाली ऐसी विदेशी एजेंसियों के संबंध में जानकारी एकत्र करने के कुछ प्रयास किये हैं; और

(ग) यदि हां, तो किए गए प्रयासों का ब्यौरा क्या है और ऐसे प्रत्येक देश की ऐसी एजेंसियों की अलग-अलग संख्या कितनी है जिन्होंने भारत में खनन कार्य करने में अपनी रुचि दिखाई है तथा ऐसी एजेंसियां किस किस देश में हैं।

**खान मंत्रालय में राज्य मंत्री (श्री बलराम सिंह यादव)** : (क) हालांकि विदेशी एजेंसियों को खनन कार्य सौंपने पर कोई रोक नहीं है, फिर भी खान और खनिज (विनियमन और विकास) अधिनियम में इस समय केवल उन भारतीय नागरिकों अथवा कम्पनियों को पूर्वेक्षण करने और खनन पट्टे देने की अनुमति है, जिनमें भारतीय नागरिकों के पास इक्विटी का 60% से कम न हो।जइस प्रावधान पर पुनः विचार किया जा रहा है।

(ख) और (ग) भारत में खनन कार्य आरम्भ करने को इच्छुक विदेशी एजेंसियों का पता लगाने की कोई कार्रवाई शुरू नहीं की गई । परन्तु, कुछ विदेशी कम्पनियों और व्यक्तियों ने स्वयं प्रारंभिक पूछताछ की है।

**Visakhapatnam Steel Plant**

947. DR. YELAMANCHILI SIVAJI: Will the Minister of STEEL be pleased to state:

(a) whether Government propose to rename Visakhapatnam Steel Plant after late Shri Tennelti Viswanatham Pantuhi, a renowned freedom fighter and statesman of par excellence; and

(b) fi so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SANTOSH MOHAN DEV): (a) and (b) No, Sir, There is no such proposal under consideration of the Government .

**supply of safety shoes and helmets to the workers of Visakhapatnam steel plant**

948. DR. YELAMANCHILI SIVAJI: Will the Minister of STEEL be pleased to state:

(a) whether Government have re ceived any complaint regarding the supply of substandard safety shoes and helmets to the workers of Visa khapatnam steel plant;

(b) if so, what are the details thereof; and

(c) what steps have been taken by Government in this matter?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SANTOSH MOHAN DEV); (a) to (c) There are as such no complaints about the safety shoes and helmets supplied to the workers in Visakhapatnam Steel Plant. The recognised Union of Visakhapatnam Steel Plant in its charter of demands submitted to the management in April, 1991 had demanded that safety shoes of 'BATA' make should be provided to the employees. In the Tripartite Agreement signed with the recognised Union in August, 1991, it was agreed that the Management would hake efforts to supply safety shoes of 'BATA' make or any other reliable make. The Management is supplying safety